

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 16 of 2020 in
Company Appeal (AT) (Insolvency) No. 82 of 2020**

IN THE MATTER OF:

Shadab Khan

...Appellant

Versus

Nisus Finance and Investment Manager & Ors.

...Respondents

Present:

**For Appellant: Mr. Mohd. Wasiq Khan and Mr. Farrukh Khan,
Advocates.**

**For Respondents: Mr. Shikhil Suri, Ms. Nikita Thapar and Mr. Ankit
Johri, Advocates.**

**Ms. Shweta Saini, Advocate with Mr. Jitender
Arora, IRP for R-3.**

ORDER
(Through Virtual Mode)

25.08.2020: Issue notice upon respondents to show cause as to why contempt proceedings be not initiated against them with regard to the alleged contumacious conduct attributed to them in the petition.

List the contempt case on **15th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc.